

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**ORIGINAL APPLICATION NO. 159 OF 2025/EZB**

In the matter of:  
Paribesh Academy

... Applicant

Versus

The State of West Bengal & Others

... Respondents

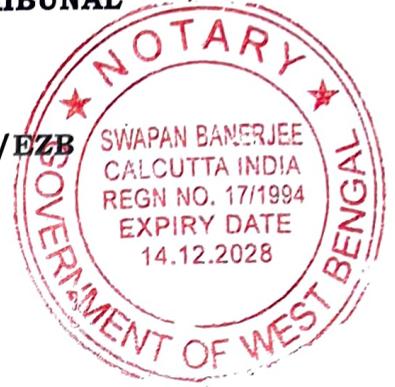
I N D E X

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 159 OF 2025/EZB



SL. NO. 5

IN THE MATTER OF:

PARIBESH ACADEMY

... APPLICANT

VERSUS

THE STATE OF WEST BENGAL & ORS.

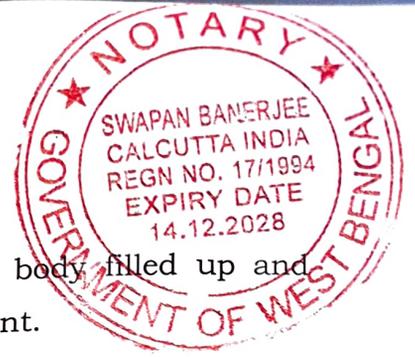
... RESPONDENTS

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT**

I, Biswajit Mukherjee, son of Late Ajit Kumar Mukherjee, age about 72 years, by occupation – retired employee, by religion – Hindu, residing at Burra Bazar, Chandannagore, District Hooghly 712136, do hereby solemnly affirm and state as follows:

1. I am the applicant herein well conversant with the facts and circumstances of the instant case. I am competent to affirm this affidavit.
2. The applicant states that this original application was filed before this Hon'ble Tribunal to protect the water body/pond and dense vegetation located at at Village and Mouja Aminpur, P.O. Khamarchandi under Ashutosh Gram Panchayat, P.S. Haripal under Chandannagore Sub-Division, J.L. No. 71, L.R. Dag No. 301 and 302 in Khatian No. 817,

X



District Hooghly, which were, the pond/water body filled up and cutting the trees illegally by the private respondent.

3. The instant supplementary affidavit is being filed pursuant to the solemn order dated 9<sup>th</sup> September 2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, in O.A. No. 159/2025/EZ (Paribesh Academy Vs State of West Bengal & Ors.). A copy of the solemn order dated 9<sup>th</sup> September, 2025 is annexed hereto and marked as Annexue - "A".
4. The applicant states that he obtained the latest L.R. records for the aforesaid Plot/Dag Nos. 301 and 302 from the website of the Land & Land Reforms and Refugee Relief and Rehabilitation Department. A copy of the records of the Plot/ Dag No. 301 and 302 obtained from the website of the Land & Land Reforms and Refugee Relief and Rehabilitation Department are annexed hereto and collectively marked as Annexure- "B".
5. Moreover, the applicant wants to disclose satellite images of the aforesaid Plot/Dag Nos. 301 and 302 obtained from the Google Earth website for the period 26.03.2012 to 05.03.2025, which clearly depict the existence of a waterbody and dense vegetation on the said plots of land. Copies of the satellite images from the period of 26.03.2012 to 05.03.2025 are annexed hereto and collectively marked as Annexure- "C"
6. I submit that the aforesaid documents, disclosed herein, are necessary for just and proper adjudication of the present application and the same may be treated as a part of the an Original Application No. 159/2025/EZ (Paribesh Academy Vs State of West Bengal & Ors.).

7. The statements contained in paragraph no. 1 to 5 of the forgoing affidavit are true to my knowledge, which also includes are information derived from records, which I believe to be true and those contained in paragraph nos. 6 thereof are my respectful submission before this Learned Tribunal.

*Binwajet Mukherjee*

Prepared in my Office and Identified by me

Deponent

*Bilash Shaw*

Advocate

*WB/954-A1/2014*

Solemnly affirmed and declared  
before me on identification

*Swapan Banerjee*

SWAPAN BANERJEE  
Notary, Calcutta, India  
Govt. of W.B. Regn. No. 17/1994  
Calcutta City Courts' Bar  
Association (2nd Floor)  
Calcutta-700001



20 NOV 2025



## ANNEXURE- "A"

4

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.159/2025/EZ

Paribesh Academy

Applicant

Versus

State of West Bengal &amp; Ors.

Respondents

Date of hearing: 09.09.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: Mr. Bikash Shaw, Advocate (through V.C.).

**ORDER**

1. The applicant has filed the present application under Section 18(1) read with sections 14 and 15 of the National Green Tribunal Act, 2010 *inter alia*, seeking directions to restrain respondent no.11 from filling up the waterbody or making any construction of permanent or temporary nature in the waterbody.
2. In the course of hearing, learned counsel for the applicant has relied on memo at pages no. 38 to 40 of the paper book, which refers to satellite imagery to show presence of large pond and vegetation, in support of his submission as to the land in question being waterbody.
3. However, in the above said document land in Dag No.301 is recorded as agricultural land and land in Dag No.302 is recorded as residential land.
4. In these circumstances nature of land in question cannot be finally determined on the basis of the above-said document in the absence of the relevant revenue record.



5. Learned counsel for the applicant seeks four weeks' time to produce copies of the relevant revenue record.
6. Copies of the relevant documents may be produced within four weeks.
7. List on 31.10.2025 for further hearing on the question of admission.

Arun Kumar Tyagi, JM

September 09<sup>th</sup>, 2025  
Original Application No.159/2025/EZ  
MN

Dr. Afroz Ahmad, EM

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Land and Reforms and Refugee Relief and Rehabilitation Department

ANNEXURE- "B"



Citizen Services



Know Your Property



Query Search



Public Grievance



Mouza Information



Revenue Court Case  
Management System  
(RCCMS)

## KHATIAN & PLOT INFORMATION

### Mouza Identification

Code Wise / Name Wise: \*  Code Wise  Name Wise

**District:\***

[ 06 ] HOOGHLY

**Block:\***

[ 07 ] HARIPAL

**Mouza:\***

[ 071 ] Aminpur

**Choose Your Language:**

English

**Option:**

**LIVE**

Khatian Type: \*  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No.\* 302 /

Enter Captcha\*

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VIEW

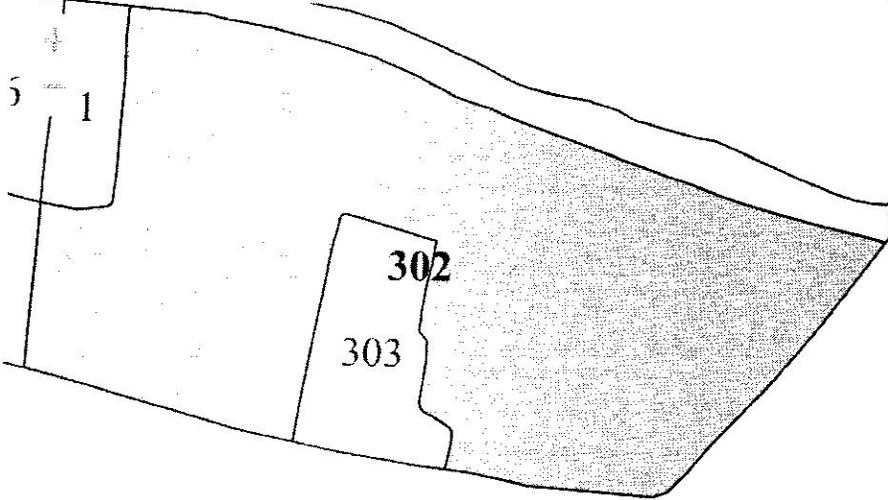
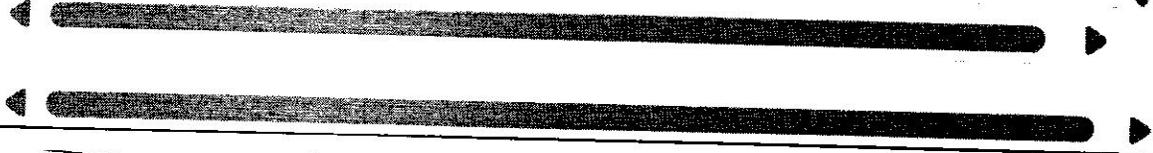
**(Live Data As On 19/11/2025,15:12:33)**

J.I No 71 Thana Haripal

Dag No	Shreni	Zamir Moat Pariman(ekar)	Dager Myap
302	Vastu	1.46	<a href="#">Click Here</a>

(Exact quantum of land against any plot will be determined as per the share mentioned in respect of that plot.)

Khatian No	Raiter Nam	Pita/swami	Ansh	Ansh Pariman(e	Dakhaldar	Mantab
76	Nabin Sarkar Byakti	Shibnath Sarka	0.0277	0.04	Nil	Nil-- Remarl
166	Samir Sarkar Byakti	Shibnath Sarka	0.0277	0.04	Nil	Nil-- Remarl
737	Shailendra Natl Byakti	Paban Chandra	0.0120	0.02	Nil	Nil-- Remarl

**Encroaching of Govt. land is punishable Offence.**

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Land Reforms and Refugee Relief and Rehabilitation Department



Citizen Services



Know Your Property



Query Search



Public Grievance



Mouza Information



Revenue Court Case  
Management System  
(RCCMS)

## KHATIAN & PLOT INFORMATION

### Mouza Identification

Code Wise / Name Wise: \*  Code Wise  Name Wise

District:\*

[ 06 ] HOOGHLY

Block:\*

[ 07 ] HARIPAL

Mouza:\*

[ 071 ] Aminpur

Choose Your Language:

English

Option:

Khatian Type: \*  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No.\* 301 /

Enter Captcha\*

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VIEW

**LIVE**

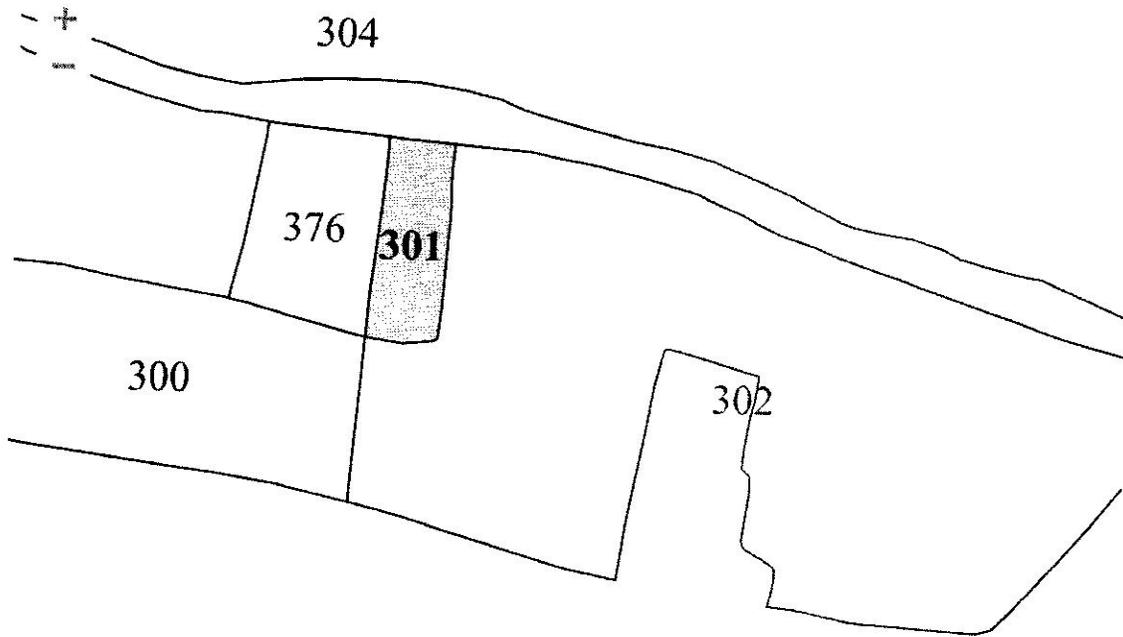
(Live Data As On 19/11/2025,15:11:03)

J.I No 71 Thana Haripal

Dag No	Shreni	Zamir Moat Pariman(ekar)	Dager Myap
301	Shuna	0.08	<a href="#">Click Here</a>

(Exact quantum of land against any plot will be determined as per the share mentioned in respect of that plot.)

Khatian No	Raiter Nam	Pita/swami	Ansh	Ansh Pariman(e	Dakhaldar	Mantab
76	Nabin Sarkar Byakti	Shibnath Sarka	0.0277	-0.01	Nil	Nil
166	Samir Sarkar Byakti	Shibnath Sarka	0.0277	0.00	Nil	Nil
817	Mithu Ghosh Byakti	Ashish	0.5668	0.05	Nil	Nil
983	Pampa Dutta(p	Asit Pal	0.0167	0.00	Nil	Nil



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# ANNEXURE- "C"

